

नौसेना और वायु सेना में इसी वेतनमान पर काम कर रहे इनके समकक्ष कार्मिकों पदनाम सहायक स्टोर कीपर हैं ।

(ख) सूचना तत्काल उपलब्ध नहीं है ।

(ग) उपरोक्त (क) को देखते हुये इनके वेतनमानों में विषमता नहीं है ।

(घ) सिविलियन स्टोर कीपर/सहायक स्टोर कीपरों के वेतन ढांचे का पुनरीक्षण करने के लिये विभागीय समितियां गठित करने का कोई प्रस्ताव नहीं है ।

Import of Stainless Steel during 1981-82

8194. SHRI S. T. QUADRI: Will the Minister of COMMERCE be pleased to state:

(a) whether an article has appeared in the *Economic Times* dated 22 March, 1982 regarding imports of huge quantities of stainless steel during the year 1981-82;

(b) if so, the total quantity so imported and the value thereof;

(c) whether such large scale imports are made on account of defective import policy; and

(d) if so, what steps Government propose to take to stop such imports to conserve the scarce foreign exchange and save indigenous industry?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (d) There was a news item in the *Indian Express* of 22nd March, 1982 regarding the alleged "irregularities" in steel imports. Representations from the industry were also received regarding these alleged imports.

A Public Notice was issued bearing No. 15-IFC(PN)/82 dated 30-3-1982 to clarify that stainless/heat resisting steel folded sheets and angles were covered by the list of items which were canalised for imports through Minerals & Metals Trading Corporation of India Ltd., and Steel

Authority of India Ltd., under the import Policy for 1981-82. The same position has also been made clear in the import Policy for 1982-83 announced on 5th April, 1982.

(b) and (c) Complete details are being collected and will be laid on the Table of the House.

Excise relief sought by Nilgiris Bought leaf Tea Manufacturers Association

8195. SHRI R. PRABHU: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry of Finance have received any memorandum submitted by Nilgiris Bought Leaf Tea Manufacturers Association seeking excise relief which will help the small growers of tea in South India; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Yes, Sir.

(b) The matter is under examination.

Seeking Opinion/Advice of Law Ministry on Controversial Articles of Association and Election Rules of AEPS

8196. SHRI ANANDA PATHAK: Will the Minister of COMMERCE be pleased to state:

(a) what was the amount paid in the accounting years 1979, 1980 and 1981 by the Apparels Export Promotion Council on account of lawyers fees and other legal expenses in connection with the legal suits initiated by some members of the Council in respect of defective Articles of Association and Election Rules and also against the elections held thereunder;

(b) whether Government nominees of the Executive Committee of the Apparels Export Promotion Council have ever considered it necessary to seek the opinion and/or advice of the Law Ministry on the